

(c) whether in the absence of these decisions UGC has not prepared uniform guidelines for all institutions, Government-aided and un-aided; and

(d) if so, whether UGC has decided to take a details exercise before formulating guidelines and by what time final decision is likely to be taken?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPTT OF EDUCATION AND DEPTT. OF CULTURE) (KUMARI SELJA): (a) and (b) According to the information furnished by UGC, the issues relating to resource crunch, re-employment of teachers, etc., could not be discussed by the Commission in its meeting held in July, 1993, for want of adequate information/reports and documents.

(c) and (d) UGC provides assistance to all universities and institutions which come under the purview of Section 2(f) of the UGC Act and are fit to receive Central assistance under Section 12B of the said Act. UGC has also notified Ru'es/Regulations in this regard. UGC has already prescribed age of superannuation of teachers in the universities which includes a provision for re-employment. However, the Commission proposes to review the guidelines in this regard. Detailed exercise for the purpose is already underway and a final decision is likely to be taken in due course.

Reemployment of Principals in Delhi University

4508. SHRI IQBAL STNGH. Will the Master of HUMAN RESOURCE DEVELOPMENT be pleased to state;

(a) whether he has written a letter to the Registrar, Delhi University on re-employment of principals;

(b) if so, whether the Delhi Universitys Principals' Association have expressed great concern over the language of the letter;

(c) if so, what are the contents of the letter; and

(d) what are the main reasons for showing the discontentment by the Principal' Association on the letter?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPTT OF EDUCATION AND DEPTT. OF CULTURE) (KUMARI SELJA): (a) to (d) The Government has sent a letter to the Registrar of the University of Delhi on the 5th July, 1993 conveying the interpretation that Clause 3A of Ordinance XII of the University enables a distinguished teacher including a principal to be reemployed as a teacher but not as a principal. The University was requested that they may like to revise their stand in the light of the said interpretation and to ensure that no violation of the concerned Ordinance occurs. The Principals' Association of the University appears to have the view that a principal can be reemployed as a principal.

Demand for opening humanities stream In K. Vs. of Lucknow

4509. SHRI NARAIN PRASAD GUPTA;
SHRI DIGVIJAY SINGH;

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state;

(a) whether there is any demand for opening Humanities stream at plus two stage in Kendriya Vidyalayas of Lucknow; and

(b) if so, the reaction of the Sangathan thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPTT. OF EDUCATION AND DEPTT. OF CULTURE) (KUMARI SELJA): (a) and (b) Yes, Sir. The Kendriya Vidyalaya Sangathan has intimated that they did not approve opening of Humanities Stream at Kendriya Vidyalaya at Gomati Nagar, Lucknow because of non-availablity of requisite number of students belonging to entitled categories and physical facilities.